

APPENDIX-16

**GAUHATI HIGH COURT (ESTABLISHMENT OF A PERMANENT  
BENCH AT AIZAWL) ORDER, 1990\***

*Notification No. G.S.R. 599 (E), dated 22.6.1990.*

In exercise of the powers conferred by sub-section (2) of section 21 of the State of Mizoram Act, 1986 (34 of 1986), the President, after consultation with the Chief Justice of the Gauhati High Court and the Governor of Mizoram, is pleased to make the following Order, namely:

**1. Short title and commencement.**— (1) This Order may be called the Gauhati High Court (Establishment of a Permanent Bench at Aizawl) Order, 1990.

(2) It shall come into force on the 5th day of July, 1990.

**2. Establishment of a permanent Bench of the Gauhati High Court at Aizawl.**— There shall be established a permanent Bench of the Gauhati High Court at Aizawl and such Judges of the Gauhati High Court, being not less than two in number, as the Chief Justice of that High Court may, from time to time nominate, shall sit at Aizawl in order to exercise the jurisdiction and powers for the time being vested in the Gauhati High Court in respect of cases arising in the State of Mizoram:

Provided that the Chief Justice of that High Court may, in his discretion, order that any case or class of cases arising in the State of Mizoram shall be heard at Gauhati.